

File No. STE-E(3) 4/2019
Government of Himachal Pradesh
Department of Environment Science & Technology

From

The Chief Secretary to the
Government of Himachal Pradesh

To

The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, near India Gate, New
Delhi-110001

Dated: Shimla-2, the

2023

Subject:- Compliance Action Taken report in compliance of order dated 23-01-2023 passed in M.A No. 98/2022 in OA No. 180/2021 titled Mukul Kumar V/s State of Uttar Pradesh & others pending before the Hon'ble NGT Delhi.

Sir,

I am directed to refer to the Hon'ble NGT order dated 23-01-2023 passed in afore-cited matter related to the issue for consideration regarding remedial action against non compliance of Bio-Medical Waste (BMW) Rules, 2016 which includes the issue of compliance of Guidelines for handling and treatment and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 patients which was more prominent during Covid.

2. The Hon'ble NGT passed specific directions to all the States vide order dated 23.01.2023 and the relevant extract is given as under:

"...The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and 30 public health. District Magistrates have to provide leadership on the subject at grass root level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training



Addl. Secretary (EST)
to the Govt. of H.P.

to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues. 18. Let the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs consider the issue and file their respective action taken reports with the Tribunal within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

3. The State of Himachal Pradesh has taken note of the issue and is seized of the fact that Environmental concerns are an imperative aspect of any State Governance which needs to be regulated and comprehensively monitored for creating indelible impact on the conservation and preservation of the ecology and environment. The issues of environmental protection needs to be pro-actively dealt with by the States as an earnest duty and responsibility towards environment protection and restoring the environment and also remove the sludge and other pollutants. The State of Himachal Pradesh has expeditiously abided by the directions passed by the Hon'ble Tribunal and has been relentlessly working towards preservation and protection of the environment. The crises of the Covid-19 pandemic has been an unsavory experience to the mankind and disposal of waste generated during treatment/diagnosis/quarantine of Covid-19 has been a concern for the welfare of the citizens. The State of Himachal Pradesh understanding very well the principles of humanitarian jurisprudence have not only had played a pro-active role but have also abided and complied with the directions passed by the Hon'ble NGT vide order dated 23.01.2023.

4. In compliance to afore-cited order dated 23-01-2023, the State of Himachal Pradesh has taken steps which are briefly summarized as under:-

- a) That the office of the Chief Secretary, Government of Himachal Pradesh, issued letter No. Per(AI) B(12)-2/2023 dated 07.03.2023, for compliance of the directions passed in **M.A No. 98/2022 in OA No. 180/2021 titled Mukul Kumar V/s State**



**Addl. Secretary (EST)
to the Govt. of H.P.**

of Uttar Pradesh & Others to Department of Revenue, Urban Development Department, Department of Training and Foreign Assignments and Rural Development Department for necessary action **(Annexure-R-1)**

- b) The Department of Env.Sci&Tech, GoHP, through Chief Secretary, has also issued instructions vide letter No. STE-E(3)4/2019 dated 13-02-2023 to the Director, Department of Environment Science & Technology to include environmental issues in the training schedules for the officers. **(Annexure-R-2)**
- c) The State Government through the Director, Department of Environment Science & Technology had written letters vide No. Env.S&T (E)-5-75/2023-9293-96 dated 16-03-2023 to the Director General of Police, The Director H.P. Judicial Academy Shimla and The Director H.P. Institute of Public Administration (HIPA) and communicated to them alongwith the copy of the orders dated 23.01.2023, requesting them to incorporate the environmental issues in their training schedule. **(Annexure-R-3)**
- d) That concerned authorities responsible for trainings have further communicated these directions/instructions to the concerned authority in respective organizations. The letter of DGP Police, H.P dated 23.03.2023 and the letter of the Director, H.P. Judicial Academy dated 22.03.2023 are enclosed as **Annexure-R-4**.
- e) That the Draft Curriculum for training of the Administrative/Judicial/Police/Forest Officer was prepared by the State Government through H.P State Pollution Control Board and the Director, Department of Environment, Sci. & Technology vide letter dated 20.04.2023 has sent it to the Stakeholder Departments for their suggestions or inputs that may be incorporated in the curriculum before it is finalized. **(Annexure-R-5)**.
- f) That the State Pollution Control Board in pursuance to create awareness and ensure environment protection and preservation has already taken pro-active steps of conducting the Certificate Course in Environment Management and Pollution Control at HIPA, Shimla on 29th and 30th July, 2022 **Annexure R-6** and the Certificate Course in Environment Management and Pollution Control at CORD, Dharamshala on 08-09 September, 2022 **Annexure R-7**.



Addl. Secretary (EST)
to the Govt. of H.P.

In view of submissions in foregoing paras, Action Taken Report on behalf of the State of H.P in compliance to the orders passed by the Hon'ble NGT dated 23.01.2023 may be taken on record please.

(Encl: as above)

Yours faithfully,

 21-4-2023
Additional Secretary (ES&T) to the
Government of Himachal Pradesh

**Add. Secretary (EST)
to the Govt. of H.P.**

No. Per(AI)B(12)-2/2023
Government of Himachal Pradesh
Department of Personnel (A-I).

From
To
The Chief Secretary to the
Government of Himachal Pradesh.



1. The Principal Secretary (Revenue) to the Government of Himachal Pradesh, Shimla-2
2. The Principal Secretary (Urban Development) to the Government of Himachal Pradesh, Shimla-2
3. The Secretary (Training & Foreign Assignments) to the Government of Himachal Pradesh, Shimla-2
4. The Secretary (Rural Development) to the Government of Himachal Pradesh-Shimla-2

Dated: Shimla-2, the th 07 March, 2023.

Subject: Directons passed by the Hon'ble NGT vide Order dated 23.01.2023 in M.A. No. 98/2022, Original Application No. 180/2021 titled Mukul Kumar Applicant Versus State of Uttar Pradesh & ors. Respondent(s).

Sir,
I am directed to refer to the above noted subject and to enclose herewith a copy of letter No. PCB-K005/8/2022/OA No. 180/2021/Part file 21336-38, dated 25.02.2023, received from Member Secretary, Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla, for information and taking necessary action.

Yours faithfully,

(Amarjeet Singh)
Special Secretary (Personnel) to the
Government of Himachal Pradesh
Email: persbr1-hp@nic.in
Phone: 0177-2621894

th 07 March, 2023.

Endst. No. as above
Copy to :-

Dated: Shimla -2 the

The Member Secretary, Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase-III, New Shimla -171009 w.r.t. his letter referred to above for information.

(Amarjeet Singh)
Special Secretary (Personnel) to the
Government of Himachal Pradesh
Email: persbr1-hp@nic.in
Phone: 0177-2621794

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14/3/2023

do not pertain to Law branch
[EE - SWM division]

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17/3/2023

As to MS

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JSO-II
17/3/2023

No. STE-E(3)-4/2019
Government of Himachal Pradesh
Department of Env., Sci. & Technology

From

The Chief Secretary to the
Government of Himachal Pradesh

To

The Director,
Department of Environment, Sci. & Technology,
U.S Club Shimla-171001.

Dated: Shimla-2, the 13-02-2023.

**Subject: M.A No. 98/2022 in Original Application No. 180/2021-Mukul
Kumar Versus State of Uttar Pradesh & Ors.**

Sir,

I am directed to enclose a copy of email dated 30-01-2023 received from the Consultant Judicial (NGT) on the subject cited above and request you to look into the matter and coordinate with the Director of HIPA, Police Training Centres and Director of Judicial Academy to conduct trainings for Administrative Officers, Police Officers and the Prosecutors on the environmental issues. A module can be developed and made part of their regular training programmes which should include the academic topics on different environmental issues and field visits to successful environmental models. These Institutions may focus on training of officers who are likely to work as District Magistrates or other positions where they have to deal with environmental issues. It is also requested to send an Action Taken Report to be filed before the Hon'ble NGT on behalf of the Worthy Chief Secretary to the Govt. of H.P within a period of one month enabling this office to file it before the Hon'ble NGT.

Yours faithfully,

(Satpal Dhiman)

9c Additional Secretary (Env. Sci. & Tech.) to the
Government of Himachal Pradesh
Phone No. 0177-2621874

From: - **Director (Env. S&T) to the**
Government of Himachal Pradesh, Shimla-1.

To

1. **The Director General of Police,**
Nigam Vihar, Shimla-171002.
2. **The Director,**
H.P. Judicial Academy, Shimla
16 Mile, Shimla-Mandi National Highway, District Shimla-171014.
3. **The Director,**
H.P. Institute of Public Administration (HIPA),
Fairlawns, Shimla-171012.

Dated: Shimla-1. the 16th March, 2023.

Subject: M.A. No. 98/2022 in Original Application No. 180 / 2021- Mukul Kumar Versus State of Uttar Pradesh & Ors.

Sir,

Kindly refer to the subject cited above. In this regard, it is to inform that in the case M.A. No. 98/2022 in Original Application No. 180/2021 titled as Mukul Kumar Versus State of Uttar Pradesh & Ors., Hon'ble National Green Tribunal has informed that in this matter there are allegations of violations involved in dumping, collection, transportation of COVID-19 waste and Bio-medical waste and other issues. Hon'ble Tribunal has also noted that there are huge gaps in compliance of environmental norms to the detriment of environment and public health and therefore, trainings may be imparted to all District Magistrates and thereafter to others where they may have to deal with such issues. Copy of Hon'ble NGT Order dated: 23.01.2023 is also enclosed herewith for your kind information please.

Therefore, you are requested to include environmental trainings highlighting issues on COVID-19 and Bio-Medical Waste Management along with other environmental issues in your good office regular trainings schedule being imparted to Police Officers in Police Training Centres, Prosecutors in Judicial Academy and Administrative officers at HIPA. Such training programs may include not only academic discussions but also undertaking field visits to places where successful environmental compliance models exist.

Further, you are requested to send Action Taken Report on the inclusion and implementation of environmental trainings schedule in your good office regular training schedule to this office so that the same may be apprised to Hon'ble NGT in this matter please.

Yours sincerely,

Encl: As above.

(Lalit Jain, IAS)
Director
Department of Environment, S&T
Himachal Pradesh, Shimla-171001

Endst. No. As above.

Dated: Shimla, the March, 2023.

Copy to:-

1. **The Additional Secretary (Env. S&T)** to the Govt. of H.P. in reference to letter No. STE-E(3)-4/2019 dated: 13.02.2023 for kind information please.
2. **Office of the Chief Secretary** to the Government of Himachal Pradesh, HP Secretariat, Shimla-2 for kind information please.

(Lalit Jain, IAS)
Director
Department of Environment, S&T
Himachal Pradesh, Shimla-171001

OFFICE OF THE
DIRECTOR GENERAL OF POLICE
HIMACHAL PRADESH, POLICE HEADQUARTERS
SHIMLA-171002.

To

The Additional Director General of Police,
Armed Police & Training, H.P., Shimla-2.

No.Law-III-(1)M.A.No.98/2022 in O.A.No.180/21-2023- dated- March, 2023.

Subject: - MA No. 98/2022 in Original Application No.180/2021- Mukul Kumar Vs State of Uttar Pradesh & Ors.

Sir,

Enclosed please find herewith a copy of letter alongwith order/judgment dated 23-01-2023 passed by the Hon'ble NGT in MA No. 98/2022 in Original Application No.180/2021- Mukul Kumar Vs State of Uttar Pradesh & Ors. received from the Director Department of Environment, Science & Technology, to the Govt. of H.P. for taking further necessary action.

2. That the Director (Env. S&T) to the Govt. of HP vide letter under reference has intimated that in this matter there are allegations of violations involved relating to dumping, collection, transportation of COVID-19 waste and Bio-medical waste alongwith other issues. It has been further requested to include environmental trainings highlighting issues on Covid-19 and Bio Medical Waste Management along with other environmental issues to Police Officer in Police Training Centers.

3. In this regard, you are requested to include the subject matter in the training module as soon as possible preferably before 31st March, 2023 as the status report is required to be filed before Hon'ble NGT by the State of HP. Action taken may please be intimated to this office at the earliest so that Government could be apprised accordingly.

This may please be given top priority being NGT matter.

Yours sincerely,

Encls:As above.

(Kulbir Singh Chauhan) JDF
FOR DIRECTOR GENERAL OF POLICE,
HIMACHAL PRADESH.

Endst.No.Law-III-(1)M.A.No.98/2022 in O.A.No.180/21-2023-5050 Dated:- 23-3-2023
✓ Copy is forwarded w.r.t. letter referred as above for information action to the Director Department of Environment, Science & Technology to the Government of HP.

FOR DIRECTOR GENERAL OF POLICE

Director
25-03-23

Asst. Dir.

CSF

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Sujata
24/3/23

MS



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program

HIMACHAL PRADESH JUDICIAL ACADEMY, SHIMLA

16 Mile, Shimla-Mandi National Highway, District Shimla - 171014

[Est. vide Notification No. Home (F) 3-17/2003-II dated 24th November 2005]

Phone: 0177-2779960

Telefax: 0177-2779960

e-Mail: ja-hp@nic.inWeb: www.hpsja.nic.in

Ref. No.: HPJA/Trg. Env. Laws PPs/2023/

Dated: 22.03.2023

To

The Director,
Prosecution Department, Himachal Pradesh,
Shimla (H.P.)-9

Subject: M.A. No. 98/ 2022 in original Application No. 180/2021- Mukul Kumar Versus State of Uttar Pradesh & Ors.

Sir,

"Jai Hind"

It is humbly submitted that the Department of Environment, Science & Technology, Paryavarna Bhawan, Near US Club, Shimla, vide letter No. Env. S&T(E)-5-75/2023/9293 dated 16th March, 2023, has sent a copy of order dated 23.01.2023 passed by the Hon'ble National Green Tribunal, in M.A. No. 98/ 2022 in original Application No. 180/2021- Mukul Kumar Versus State of Uttar Pradesh & Ors., wherein it has been stated that there are allegations of violations involved in dumping, collection, transportation of COVID-19 waste and Bi-medical waste and other issues. Hon'ble Tribunal has also noted that there are huge gaps in compliance of environmental norms to the detriment of environment and public health and therefore, trainings may be imparted to all the District Magistrates and thereafter to others where they may have to deal with such issues. A request has been made to include environmental trainings highlighting issues on COVID-19 waste Management along with other environmental issues in regular trainings schedule being imparted to the Prosecutors in Judicial Academy. The letter along with enclosures is attached herewith for kind perusal.

You are, therefore, requested to kindly send the tentative topics/modules to be included in the training programme of Public Prosecutors, number of participants to whom the training to be imparted, duration of training, expenditure to be incurred etc. and also convey your approval to organize the training



programmes so that meeting may be convened to finalize the training modules, as requested by the Department of Environment, Science & Technology, Shimla, pursuant to order dated 23.01.2023 passed by the Hon'ble National Green Tribunal, referred to above.

The entire expenditure, such as, honorarium, boarding, lodging, transport facility, tea/refreshment, lunch etc., for organizing the aforesaid trainings shall be met by the Prosecution Department.

I may, therefore, request your goodself to kindly convey your consent for organizing the training programmes for the Public Prosecutors, so that the Academy may proceed further in the matter.

Thanking you,

Yours faithfully,

Encl.: As above.

sd/-

(Rajeev Bali)
Director

Dated: 22.03.2023

Endst. No.: HPJA/Trg. Env. Laws PPs/2023/ 576

Copy forwarded to:

- The Director, Department of Environment, Science & Technology, Himachal Pradesh, Paryavaran Bhawan, Near US Club, Shimla- 171 001 (H.P.); with reference to your letter No. . Env. S&T(E)-5-75/2023/9293 dated 16th March, 2023, it is intimated that the Judicial Academy has taken up the matter with the H.P. Prosecution Department for organizing training programmes for the Public Prosecutors.

Director
27.3.23

A.S.L. Dir.

cf.

EG/11

[Signature]

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Director

Annexure R-5
(Col) 645


No. Env. S&T (E)-5-75/2023-M.A No.98/2022
Department of Environment, Science & Technology
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 fax: 2659609

From:

The Director,
Department of Environment, Science & Technology,
Shimla, 171001

To

1. The Director General of Police,
Nigam Vihar, Shimla-171002.
2. The Director,
H.P. Judicial Academy, Shimla
16 Mile, Shimla Mandi National Highway, District Shimla-171004.
3. The Director,
H.P. Institute of Public Administration (HIPA),
Fairlawns, Shimla-171012.

Dated: Shimla-1. the

April
March, 2023

Subject: M.A No. 98/2022 in Original Application No. 180/2021- Mukul Kumar vs. State of Uttar Pradesh & Ors.

Sir,

Kindly refer to the letter No. No. Env. S&T (E)-5-75/2023-9293-96 dated 16.03.2023 communicated to your good office on the subject cited above. In this regard it is to inform that in the case M.A No.98/2022 in Original Application No. 180/2021 titled as Mukul Kumar vs. State of Uttar Pradesh & Ors, Hon'ble National Green Tribunal has shown its serious concerns pertaining the huge gaps in compliance of environmental norms to the detriment of environment and public health and therefore, trainings may be imparted to all District Magistrates and thereafter to others where they may have to deal with such issues. Copy of Hon'ble NGT Order dated: 23.01.2023 was also enclosed for compliance.

In pursuance to the ibid directions you were requested to include environmental trainings highlighting issues on COVID-19 and Bio-Medical Waste Management along with other environmental issues in your good office regular trainings schedule. Such training programs was to include not only academic discussions but also undertaking field visits to places where successful environmental compliance models exist. Therefore, in order to expedite the process of compliance to the directions of the Hon'ble NGT and make the training programme more comprehensive, the copy of the Draft Curriculum module is being enclosed to enable the training programmes/schedules more effective as per the directions of the Hon'ble NGT.

Further, you are requested to submit any suggestions for inclusion of any training aspect or any inputs that may be incorporated for the training schedule please.

Thanking You,

Yours sincerely,


(Lt. Gen. IAS)
Director.

Department of Environment, Science & Technology,
Himachal Pradesh, Shimla-1

Endst.No. As above Dated Shimla, the 12th April 2023. 20-04-2023

Copy to:

1. The Additional Secretary (Env. S&T) to the Govt. of H.P. in reference to letter No. STE-E(3)-4/2019 dated 13.02.2023 for kind information please.
2. Office of the Chief Secretary to the Government of Himachal Pradesh, H.P. Secretariat, Shimla-2 for kind information please.

Draft Curriculum for training of Administrative/Judicial/Police/Forest Officer.

In compliance of the directions passed by the Hon'ble NGT in OA No. 180/2021 titled Mukul Kumar Verses State of Uttar Pradesh & Ors the draft curriculum for mandatory training on the aspect of Environment Management & Pollution Control for Administrative, Judicial, Police and Forest Officers of the State are as under:

Environment Policy of the State.

Environment-General Issues.

Natural Resources-Conservation strategy and management.

Pollution:

- Global scenario
- Types of pollution
- Types of pollutants
- Case Studies
- Exposure/ Field Visits.

Environmental Laws, Policy and Regulations:

- Water (Prevention & Control of Pollution) Act, 1974.
 - Definitions
 - Powers and Functions of Central and State Boards
 - Prevention & Control of Water Pollution
 - Fund, Account and Audit
 - Penalties and Procedures
- Air (Prevention & Control of Pollution) Act, 1981.
 - Definitions
 - Powers and Functions of Central and State Boards
 - Prevention & Control of Air Pollution
 - Fund, Account and Audit
 - Penalties and Procedures
- Environment (Protection) Act, 1986.
 - Overview
 - Background
 - Constitutional Provisions
 - Powers of the Central & State Government
 - Restriction on Pollutant Discharge
 - Compliance with Procedural Safeguards
 - Powers of Entry and Inspection
 - Establishment of Environmental Laboratories

Rules framed under Environment (Protection) Act, 1986:

- The Environment Protection Rules, 1986.
- The Solid Waste Management Rules, 2016.
- The Plastic Waste Management Rules, 2016.
- The Construction & Demolition Waste Management Rules, 2016.
- The Biomedical Waste Management Rules, 2016.
- The E-Waste (Management) Rules, 2016.
- The Noise Pollution (Regulation and Control) Rules, 2000
- The Batteries Waste Management Rules, 2022
- The Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016
- The Manufacture Storage and Import of Hazardous Chemicals Rules, 1989
- The Disaster Management and Mitigation
- The Environmental Audit and Clean Technologies
- The Environment Impact Assessment Notification, 2006:
 - Methodology prediction
 - Assessment of Impacts
 - Public participation
- The HP Non-Biodegradable Garbage (Control) Act 1995 and Rules framed thereunder.
- The Motor Vehicle Act, 1988.
- The Public Liability Insurance Act, 1991.

Important Hon'ble National Green Tribunal Directions.

- Roles and Responsibilities of the State Govt./ District and Local Administration.
- Implementation of State and District Level Environmental Plans.

Judicial Activism and Environment Protection.

Environmental Treaties and Conventions.

Occupational Health, Safety and Regulations.

Environmental Management and ISO Certification.

Application of Remote Sensing and GIS in Environmental Management.

Emerging Challenges in Management of Waste (solid waste C&D waste, biomedical waste, plastic waste etc.).

Challenges of Urbanization and its Environmental Impacts mainly on natural resources, water/air pollution.



Training on

“Certificate Course in Environmental Management & Pollution Control”

Venue: HIPA, Fairlawn, Shimla

Dated: 29-30 July 2022

Program Schedule:

Day 1 [29 th July 2022]		
Inaugural Session:		Resource Person
9:00 AM to 9.45 AM	<ul style="list-style-type: none">Registration of participants.	
9.50 AM to 10 AM	<ul style="list-style-type: none">Lighting of Lamp and Felicitation of the Chief Guest.	
10:00 AM to 10:20 AM	<ul style="list-style-type: none">Welcome and Introduction to the Training Program.	Address by Sh. Apoorv Devgan (IAS) Member Secretary, HP State Pollution Control Board.
10.20 AM to 10.45 AM	<ul style="list-style-type: none">Inaugural and Key Note address.	Sh. Prabodh Saxena (IAS) Addl. Chief Secretary (EST) to the Govt. of HP cum Chairman HP State Pollution Control Board.
Session-I 10.45 AM to 11.45 AM	Legal framework for Environmental Protection and Pollution Control. <ul style="list-style-type: none">Water (Prevention & Control of Pollution) Act 1974.Air (Prevention & Control of Pollution) Act, 1981.Environment (Protection) Act 1986 and Rules framed thereunder.HP Non Bio-degradable Garbage Control Act, 1995.	Sh. Vinod Babu, Scientist-F & DH Central Pollution Control Board Delhi.
Session-II 11:45 AM to 01:30 PM	Solid Waste Management & Norms in Himachal Pradesh Context. <ul style="list-style-type: none">Gaps in implementation of Solid Waste Management as per timeline prescribed under Rule 22 of the SWM Rules, 2016.Management of construction and demolition waste.Compliance of various NGT directions and environmental compensation regime.	Sh. Atin Biswas Program Director, MSW Centre for Science and Environment, New Delhi.
01:30 PM to 02:00 PM Lunch Break		
Session-III 02:00 PM to 06:00 PM	<ul style="list-style-type: none">Exposure Visit to STP (North Disposal) and Solid Waste Processing Facility (Bhariyal).	Er. Lalit Thakur Env. Engineer, HPSPCB RO Shimla

Session-IV 10:00 AM to 11:15 AM	Challenges of urbanization and its effect on water resources. <ul style="list-style-type: none"> • Sewage Management. • Polluted River Stretch. 	Dr. D. K. Sharma, Pr. SEE (Retd.) HPSPCB Shimla
Session-V 11:15 AM to 01:30 PM	Waste Management in a Pandemic. <ul style="list-style-type: none"> • COVID-19 waste Management. • Biomedical waste management. Emerging challenges in management of Plastic Waste and E-waste. <ul style="list-style-type: none"> • To regulate use of notified single use plastic. • Usage of compostable carry bags. • Verification of EPR action plan of PIBOs. 	Dr Sunite Ganju, Nodal Officer, Biomedical Waste Management, Department of Health Services GoHP. Ms. Divya Sinha, Scientist-E, DH, Central Pollution Control Board Delhi.
01:30 PM to 02:00 PM Lunch Break		
Session-VI 02:00 PM to 03:15 PM	Air Pollution Control & Management. <ul style="list-style-type: none"> • Open burning of biomass. • Noise pollution control and mitigation. • Action points as per NCAP plan. 	Prof. (Dr) Mukesh Sharma IIT Kanpur.
03:15 PM to 03:30 PM Tea Break		
PANEL DISCUSSION AND WAY FORWARD		
03:30 PM to 4:40 PM	Chair: Sh. Prabodh Saxena (IAS) Addl. Chief Secretary (EST) to the Govt. of HP cum Chairman HP State Pollution Control Board. Panelist: <ul style="list-style-type: none"> • Sh. Apoorv Devgan (IAS) Member Secretary, HPSPCB • Sh. Lalit Jain (IAS) Director Environment, GoHP • Sh. Rugved Thakur (IAS) Director, Rural Development GoHP • Sh. Manmohan Sharma (IAS) Director UD, GoHP • Prof. (Dr) Mukesh Sharma IIT Kanpur 	
4:40 PM to 04:45 PM	Vote of Thanks.	



Himachal Pradesh State Pollution Control Board
Him Parivesh, Phase-III, New Shimla-9
 Ph. No. 0177-2673766, 2673276 Fax No. 2673018



Training on

“Certificate Course in Environmental Management & Pollution Control”

Venue: CORD Dharamshala

Dated: 08-09 September, 2022

Program Schedule:

Day 1 [08 th September 2022]		
Inaugural Session:		Resource Person
9:00 AM to 9.45 AM	<ul style="list-style-type: none"> Registration of participants. 	
9.45 AM to 10 AM	<ul style="list-style-type: none"> Lighting of Lamp and Felicitation of the Chief Guest. 	
10:00 AM to 10:10 AM	<ul style="list-style-type: none"> Welcome and introduction to the Training Program. 	Address by Sh. Apoorv Devgan (IAS) Member Secretary, HP State Pollution Control Board
✓ Session-I 10.10 AM to 11:20 AM	Legal framework for Environmental Protection and Pollution Control. <ul style="list-style-type: none"> Water (Prevention & Control of Pollution) Act 1974. Air (Prevention & Control of Pollution) Act, 1981. 	Sh. R. N. Jindal Director (Retd.) MoEF & CC, Govt. of India
11.20 AM to 11.40 AM	<ul style="list-style-type: none"> CORD's work in Comprehensive Rural Development. 	Dr. Kshama Metre National Director, CORD
✓ Session-II 11:40 AM to 12:45 PM	<ul style="list-style-type: none"> Environment (Protection) Act 1986 and Rules framed thereunder. Solid Waste Management Rules, 2016. E-Waste (Management) Rules, 2016. 	Sh. R. N. Jindal Director (Retd.) MoEF & CC, Govt. of India
✓ 12:45 PM to 01:00 PM	Utilization of hazardous waste generated from Health Care Units/Industries.	Sh Iqbal Rana, M/s Rana Enterprises, Kangra
01:00 PM to 02:00 PM Lunch Break		
Session-III 02:00 PM to 06:00 PM	Exposure Visit to : <ul style="list-style-type: none"> Waste Warriors Swachta Kendar at Rakkar. STP at Gamru Solid Waste Processing Facility Kangra. 	Er. Varun Gupta Asstt. Env. Engineer, HPSPCB RO Dharamshala

	to	Behavioral change and Solid Waste Management in the Context of Himachal Pradesh Hill States.	Sh. Atin Viswas, Program Director, Centre Science & Environment
Session-V 05 AM 00 Noon	to	Emerging challenges in Management of Plastic Waste. <ul style="list-style-type: none"> • To regulate use of notified single use plastic. • Usage of compostable carry bags. • Verification of EPR action plan of PIBOs. 	Sh. Apoorv Devgan, IAS Member Secretary, HPSPCB
12:00 Noon to 01:00 PM	to	Challenges of urbanization and its effect on water resources. <ul style="list-style-type: none"> • Sewage Management. • Polluted River Stretch. 	Dr Dinesh Poshwal Rebound Envirotech Pvt Ltd. Dharamshala
01:00 PM to 02:00 PM Lunch Break			
Session-VI 02:00 PM to 02:30 PM	to	Waste Management in a Pandemic. <ul style="list-style-type: none"> • COVID-19 waste Management. • Biomedical waste management Noise Pollution Control and Mitigation	Sh. Sanjeev Sharma. Sr. Scientific Officer, HPSPCB. Dharamshala
02:30 PM to 03:30 PM	to	Air Pollution Control & Management. <ul style="list-style-type: none"> • Action points as per NCAP plan. 	Dr. Mukesh Sharma, Professor, IIT Kanpur
03:30 PM to 4:30 PM	to	PANEL DISCUSSION AND WAY FORWARD	
Chair:		Sh. Prabodh Saxena (IAS) Addl. Chief Secretary (EST) to the Govt. of HP cum Chairman HPSPCB.	
Moderator:		Sh. Apoorv Devgan (IAS) Member Secretary. HPSPCB	
Panelist:		<ul style="list-style-type: none"> • Dr. Nipun Jindal (IAS), Deputy Commissioner, Kangra. • Dr. Mukesh Sharma, Professor, IIT Kanpur • Sh. Atin Viswas, Program Director, Centre for Science & Environment • Dr. Kshama Metre, National Director, CORD. • Sh. R. N. Jindal, Director (Retd.) MoEF. 	
4:30 PM to 4:45 PM		Closing Remarks by Sh. Prabodh Saxena (IAS) Addl. Chief Secretary (EST) to the Govt. of HP cum Chairman HP State Pollution Control Board.	
4:45 PM to 05:00 PM	to	Vote of Thanks.	



Himachal Pradesh State Pollution Control Board,
Him Parvash, Phase-III, N. Shimla -9
Tel: 0177 2673766, Fax: 0177 2673018,
Website: <http://www.hppcb.nic.in> E. mail: mppcb-hp@nic.in

No. PCB-K005/8/2022/OA No. 180/2021//Part file 21536-38 Dated 25/2/2023

To

The Chief Secretary
to the Government of Himachal Pradesh
Shimla -171002

Subject: Directions passed by the Hon'ble NGT vide Order dated 23/01/2023 in M.A. No. 98/2022, Original Application No. 180/2021 titled Mukul Kumar Applicant Versus State of Uttar Pradesh & Ors. Respondent(s).

Sir,

This is in the context of recent orders dated 23.01.2023 (copy enclosed) passed by the Hon'ble NGT in the above-cited matter wherein, following specific directions have been issued to all the States to be complied within two months.

".....17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of the environment and public health. District Magistrates have to provide leadership on the subject at the grassroots level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, Gol and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. In fact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have the potential to work as District Magistrates or other positions where they may have to deal with such issues.

".....18. Let the Secretary, DoPT, Gol and Chief Secretaries of all States/UTs consider the issue and file their respective action-taken reports with the Tribunal within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

In this regard, it is to apprise you that although the State Board undertook the initiative of conducting a short **Certificate Course** on "**Environmental Management and Pollution Control**" for the District/Sub-Division/Block level administrative/executive functionaries of the State Government such as ADC/ ADM/ AC to DC/ SDM/ BDO/ Commissioner, EO, Secretary and other personnel of ULBs and UDD for better coordination and effective implementation of pollution control/ environmental laws at ground level. Two such

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courses have been conducted so far on 29-30 July, 2022 at HIPA Shimla and on 08-09 Sept., 2022 at CORD Dharamshala. However, to comply with the Hon'ble NGT directions training on the environmental aspects highlighted in the aforesaid judgement need to be made as a part of compulsory training in course curriculum of not only the probationers but also the serving administrative, judicial and police officers. Initially such trainings need to be imparted to all existing District Magistrates and thereafter to others who may have the potential to work as District Magistrates or other positions where they may have to deal with such issues.

In view of the above, it is requested to direct the concerned Administrative Departments and Administrative Training Institute, Police/Judicial Academies of the State to include environmental laws, rules and related aspects during the training provided to their trainee officers so as to comply with the directions passed by the Hon'ble NGT. Further, It is **requested to make it mandatory** for all IAS officers (of Pay Level 11 and below), HPAS officers (eligible to be posted in district administration postings), BDOs and EO, Secretary and other personnel of ULBs to undertake the **Certificate Course** on "**Environmental Management and Pollution Control**", conducted by the State PCB periodically, within the next two years. The new recruits can be then be imparted this training by the State Board as a continuous measure, such that compliance of the NGT's orders can be done.

Thanking You.

Yours sincerely

Signed by Apoorv Devgan

Date: 25-02-2023 16:24:34

Apoorv Devgan, IAS
Member Secretary

Encl: Copy of Hon'ble NGT Order dated 23.01.2023

Copy to

1. the Special Secretary (Personnel) to the GoHP for information and necessary action please.
2. the Additional Secretary (Environment, Science & Technology) to the GoHP for information and necessary action please.

Sd/-
Apoorv Devgan, IAS
Member Secretary